

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No. 10/2025
(IA Nos. 61, 62 & 63/2025)

In the matter of:

Svaryu Energy Ltd.

... Appellant

V

BR Green Industries Pvt. Ltd. & Anr.

...Respondents

Present :

For Appellants : Mr. Kumarpal Chopra, Advocate

For Respondents : Mr. Karan Gandhi, Advocate for R1

Mr. Pawan Jhabakh, Advocate for R2

ORDER
(Hybrid Mode)

16.01.2025: This appeal is filed by the CD against the order by which an application filed under Section 9 of the Code by the Operational Creditor has been admitted.

Counsel for the Appellant has submitted that the parties have entered into a settlement agreement on 03.01.2025 pursuant to which an application under Section 12A has been filed on 14.01.2025.

It is submitted that the said application has not been listed for hearing because of the Holiday but it is likely to be listed in near future before the Tribunal.

Counsel for the Appellant has prayed that till the application, under Section 12A is taken up for hearing, further proceedings in pursuance of the impugned order may be stayed in order to avoid any kind of complication.

Counsel appearing on behalf of the OC and RP have not raised any objection to the prayer made by the Appellant, therefore, hearing of this case is deferred to **17th February, 2025** to await the outcome of the application filed under Section 12A of the Code by the RP. In the meantime, operation of the impugned order shall remain stayed.

[Justice Rakesh Kumar Jain]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)

SC/Ravi/Trimurti